

Court-I
Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)

Appeal No. 252 of 2013 &
I.A. No. 335 of 2013 &
I.A. No. 375 & 426 of 2013 &
IA no. 78 of 2014

Dated : 7th April, 2014

Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. Rakesh Nath, Technical Member

Gujarat Urja Vikas Nigam Ltd.Appellant(s)
Versus
EMCO Ltd. & Anr.Respondent(s)

Counsel for the Appellant(s) : Mr. M.G. Ramachandran
Mr. Anand K. Ganesan
Ms. Swapna Seshadri

Counsel for the Respondent (s) Ms. Shikha Ohri
Mr. S.R. Pandey, Legal advisor
for R-1
Mr. Hemant Sahai
Mr. S. Venkatesh for R.1
Mr. Gaurav S. Mathur
Mr. Shekhar (IA. 426/13)

ORDER

I.A. No. 375 & 426 of 2013 &
IA No. 78 of 2014

We have heard the learned counsel for the parties.

These Petitions are allowed subject to just exceptions.

The learned counsel for the Appellant is directed to file the amended Memo of parties.

Post the matter for further hearing on **05.05.2014 at 12.30 p.m.**

(Rakesh Nath)
Technical Member
Ts/ak

(Justice M. Karpaga Vinayagam)
Chairperson